

**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**



C.P. (I.B) No. 154/9/NCLT/AHM/2017

Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL**
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 08.01.2018**

Name of the Company: M S Enterprise
V/s.
Shreenidhi Woodtech Pvt Ltd.

Section of the Companies Act: Section 9 of the Insolvency and Bankruptcy Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	VISHAL J. DAVE	ADVOCATE	APPLICANT	
2.	NIPUN SINGHVI	ADVOCATE	APPLICANT	

ORDER

Learned Advocate Mr. Vishal Dave with Learned Advocate Mr. Nipun Singhvi present for Operational Creditor/Petitioner. None present for Respondent.

Insolvency and Bankruptcy Board of India by its letter dated 03.01.2018 recommended the name of Mr. Arvind Gaudana, Address Arvind Gaudana & Co. 307, Ashiravad Paras, Corporate Road, Near Prahladnagar Garden, Satellite, Ahmedabad-380015, E-mail: arvindg_cs@yahoo.com, Mobile no. 9879566756 Insolvency professional to act as Interim Resolution Professional.

Hence, Mr. Arvind Gaudana, Address Address Arvind Gaudana & Co. 307, Ashiravad Paras, Corporate Road, Near Prahladnagar Garden, Satellite, Ahmedabad-380015, E-mail: arvindg_cs@yahoo.com, Mobile no. 9879566756 is appointed as interim Resolution Professional for a period of 30 days.

There shall be public announcement of Corporate Insolvency Resolution process as per section 15 of the Code as contemplated in section 13(1)(b) of the Code in one English Newspaper and one Regional Newspaper having circulation where the Registered office of company is located.


MANORAMA KUMARI
MEMBER JUDICIAL

Dated this the 08th day of January, 2018.


BIKKI RAVEENDRA BABU
MEMBER JUDICIAL